

(d) and (e) The Office of the Welfare Commissioner, Bhopal Gas Victims, set up under the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985 awarded the actual compensation of approximately Rs.3058.44 crore as on 30.6.2010, which comprises approx. Rs. 1548.56 crore awarded as compensation to 5,74,375 original claimants and an additional compensation of approx. Rs. 1509.88 crore paid to 5,62,647 of these claimants on pro-rata basis in the ratio of 1:1.

**Implementation of new investment policy for fertilizer Sector in Gujarat**

1363. SHRI NATUJI HALAJI THAKOR:

SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the new investment policy for the fertilizer sector has been implemented;
- (b) if so, the details thereof, State-wise including Gujarat;
- (c) whether the fertilizer industry has responded positively towards the new investment policy;
- (d) if so, the names of the fertilizer units which have revamped their units including Gujarat Narmada Valley Fertilizer Company Limited (GNFC), Bharuch, so far;
- (e) whether some units have asked Government for assured availability of gas for their plants of Gujarat State Fertilizers and Chemicals Limited (GNAC), IFFCO and KRIBHCO, Surat; and
- (f) if so, the reaction of Government thereto?

THE MINISTER of STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (c) Policy for New Investments in urea sector and long-term offtake of urea from joint venture abroad has been implemented vide notification No. 12012/12/2007-FPP, dated 4th September 2008. The fertilizer Industry has responding positively to the New Investment Policy by initiating investment decision for revamp/expansion of existing capacities.

(b) and (d) The details are given in the Statement (*See below*).

(e) and (f) The companies have been regularly requesting the Government for either firm allocation of gas at predetermined fixed prices from domestic gas sources or insulate industry from

any additional liability arising due to increase in delivered price of gas by correspondingly increasing the floor prices in the absence of any commitment on allocation of natural gas at fixed prices. The constraints indicated are under examination in the Department of Fertilizers and a proposal for amendments in the New Investment Policy notified on 4th September 2008 is under consideration to facilitate the investments in urea sector.

**Statement**

*Implementation of New investment policy for fertilizer Sector in Gujarat.*

S.No.	State	Revamp	Expansion (Intend expansion by firm)
1	Andhra Pradesh	NFCL - Kakinada-I & II (Revamp completed)	
2	Chhattisgarh		
3	Bihar		
4	Gujarat	KRIBHCO-Hazira (under revamp)	IFFCO-Kalol  KRIBHCO- Hazira
5	Jharkhand		
6	Madhya Pradesh	NFL-Viajipur-I & II (under revamp)	
7.	Maharashtra	RCF-Thal (under revamp)	RCF-Thal
8.	Karnataka		
9.	Rajasthan	CFCL-Gadepan-I & II (Revamp completed)	CFCL-Gadepan-I & II
10.	Uttar Pradesh	IFFCO - Aonla-I & II (Revamp completed)  IFFCO - Phulpur-I & II (Revamp completed)  TCL-Babralla  IGFL-Jagdishpur  KSFL (under Revamp)	TCL -Babralla  IGFL - Jagdishpur
11.	West Bengal		
12.	Orissa		

Note: In Gujarat State, there is no proposal from GNFC for investment in revamp project.